

(6)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/95/(IB)/2017  
NAME OF THE PETITIONER(S) : IDBI CAPITAL MARKETS & SECURITIES LTD  
NAME OF THE RESPONDENT(S) : SURANA INDUSTRIES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

D. V.M. KARTHIK.

Counsel for Operational  
Creditors

Shri. S. Vijayaraghavan

**ORDER**

Counsel for the Petitioner present. As per the previous orders, he has served notice on the Respondent at the Registered Office, earlier the notices were also sent which were returned with the endorsements as, 'locked out', 'left' and the notice which was sent on 15.11.2017 at the Registered Office address of the Respondent contains an endorsement as 'refused'. In the light of the reports of the Postal Department and in view of the fact that the Corporate Debtor refused to accept the notice on 16.11.2017, it is quite clear that the Respondent is avoiding the services deliberately. In the circumstances, the service against the Respondent is held sufficient. Therefore, Respondent is set *ex parte*. For further hearing, put up on **27.11.2017 at 10.30 A.M.**

- Sel -

MEMBER (TECHNICAL)  
ghk

- Sel -

MEMBER (JUDICIAL)